

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14239/2017

(Arising out of impugned final judgment and order dated 15-12-2016 in SA No. 580/2010 passed by the High Court Of Judicature At Allahabad)

NO. 14506577 SATYA DEO GIRI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

WITH

SLP(C) No. 21637/2017 (XI)

IA No. 43902/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 05-03-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti Upadhyay, Adv.

Ms. Rajitha T.H., Adv.
Benny Antony Parel, Adv.
Mr. Surinder Kumar Gupta, AOR

For Respondent(s) Mr. Aman Lekhi, ASG
Mr. R. Balasubramanian, Adv.
Mr. Harish Pandey, Adv.
Mr. Bharat Singh, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for four weeks, the matters are adjourned for four weeks.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR